

RAJASTHAN HIGH COURT, JODHPUR

No.P.I./1/2013/177

Dated: 24th January, 2013

To,

1. All Presiding Officers
of Subordinate Courts.

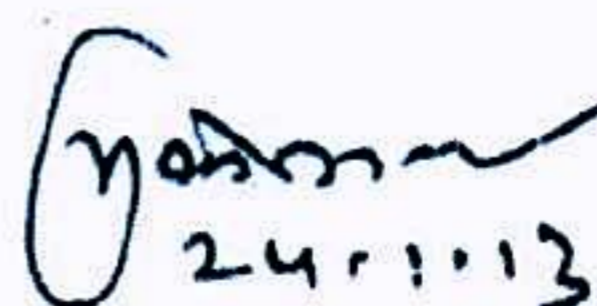
2. All Judicial Officers
(on deputation)

Sub.: - CODE OF CONDUCT FOR SUBORDINATE
JUDICIAL OFFICERS

Ref.: - Earlier Circular letter No.06/P.I./2008 dated 29.07.08

I am under direction to circulate herewith earlier circular referred to above on subject mentioned herein above. While reiterating the observations/directions and instructions contained therein it is enjoined upon all concerned to make strict compliance of it. The non-observance will be viewed seriously.

Encl. As above.


24.1.13

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

NO.06/P.1./2008

Dated: 29.07.2008

To:

1. All Presiding Officers
of Subordinate Courts,
2. All Judicial Officers
(on deputation)

SUB.: CODE OF CONDUCT FOR SUBORDINATE JUDICIAL OFFICERS.

No. Gen./XV/848/2008

Dated: 29.07.2008

Hon'ble the Full Court of Rajasthan High Court has RESOLVED that if the visiting Hon'ble Chief Justice/Judge of the High Court wants to hold a meeting or address the Judicial Officers, or wants to call a Judicial Officer for official purposes it will be done either before or after court hours.

Hon'ble Full Court has also RESOLVED to provide code of conduct to further regulate conduct of Subordinate Judicial Officers. Therefore, in pursuance thereof, it is enjoined upon all the Judicial Officers to strictly follow the following directions:-

1. No Judicial Officer shall receive, see-off or visit the visiting Chief Justice/Judges during court hours.
2. A Senior Non-Judicial Administrative Officer will receive and see-off the visiting Chief Justice/Judges during official visits and provide protocol services to them as per norms.
3. No Judicial Officer will visit the visiting Chief Justice/Judge unless called for official purposes.
4. No arrangement for any private visit of the Chief Justice/Judge shall be made by any Judicial Officer.
5. If arrangements in connection with an official visit of Chief Justice/Judges is required to be made by the District Judge or the Chief Judicial Magistrate, all the bill shall be raised in the name of the District Judge or the Chief Judicial Magistrate and the payment shall be made directly by the High Court, to the extent permitted under the Rules. Personal funds will not be used by any Judicial Officer for this purpose.

6. No Judicial Officer shall arrange any private trip including any excursion trip or visit to a religious place for the visiting Chief Justice/Judges.
7. No Judicial Officer will arrange hotel, food or transport for the visiting Chief Justice/Judge, their staff members and security personnel.
8. No Judicial Officer or Court Servant will offer or provide any gift or hospitality to the Chief Justice/Judges.
9. No function will be organized by Judicial Officer(s) during the visit of the Chief Justice/Judges except official functions organized on written directions and at the cost of the Government.

Any violation of the above instructions will be considered as gross misconduct rendering the concerned Judicial Officer to strict disciplinary action.

BY ORDER
N.K. Purohit
(N.K. PUROHIT)
REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. Registrar (Admn.) Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
2. Registrar (Vig.) Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. A.O.J., RJS(Est.) Section/Confidential Section, Rajasthan High Court, Jodhpur.

BY ORDER
N.K. Purohit
(N.K. PUROHIT)
REGISTRAR GENERAL